

Cancellation of the certificate of registration

January 15, 2002

The Reserve Bank of India, in exercise of the powers conferred on it under Section 45 IA(6) of the Reserve Bank of India Act, 1934, has rejected on January 10, 2002 the application for certificate of registration submitted by Padmaja Ventures Ltd., Plot No.160, AWHO Colony, Sector A, Phase III, Gautam Enclave, Secunderabad-500 009.

As such, the above company cannot transact the business of a non-banking financial institution as defined in Clause (a) of Section 45 IA of the Reserve Bank of India Act, 1934. The company has also been prohibited from acceptance of deposits under Section 45MB(1) and prohibited from alienation of assets under Section 45MB(2) of the Act without the prior permission of the Reserve Bank.

**Ajit Prasad
Manager**

Press Release : 2001-02/805